

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NOS. 91, 92 & 93 OF 2016

Dated: 3rd July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. & Anr. Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul Kinra
Mr. Ashutosh Kr. Srivastava

Counsel for the Respondent(s) : Mr. Divyanshu Rai for
Mr. Nikhil Nayyar for R-1
Ms. Swapna Seshadri
Mr. Anand K.Ganesan
Mr. Sandeep Rajpurohit for R.2

ORDER

Learned counsel for the State Commission seeks a week's time to file an affidavit to correct the error in paragraph No. 7 of reply filed by him in Appeal No. 91 of 2016. He may file the same on or before 11.07.2017 after serving copy on the other side. Thereafter, learned counsel for the appellant may file a response to the said affidavit on or before 19.07.2017 after serving copy on the other side.

List these matters on **08.08.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson